Government of India
Ministry of Finance
Department of Revenue
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RAJYA SABHA
UNSTARRED QUESTION No. 674
TO BE ANSWERED ON TUESDAY, FEBRUARY 08, 2022
Magha 19, 1943 (Saka)

Contributions to State Revenue

674: Shri Anand Sharma:
Shri G.C. Chandrashekhar:
Shri Rajmani Patel:
Smt. Phulo Devi Netam:

Will the Minister of Finance be pleased to state:

(a) the details of Government's actual revenue and revenue targets for the financial years 2019-20, 2020-21 and 2021-22;
(b) the contributions of the increased fuel prices and increase in GST rates to the revenue for financial years 2019-20, 2020-21 and 2021- 22;
(c) whether Government intends to reconsider the extension of GST compensation cess from two to five years, as per demands from various States; and
(d) if so, the details thereof and, if not, the reasons therefor?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a):

Financial year	Revenue Receipts (In Rs. Crores)	
	Revised Estimates	Actuals
2019-20	18,50,100.37	16,84,059.05
2020-21	15,55,153.17	16,33,920
2021-22*	20,78,936	17,33,223

Source: Receipt Budget 2020-21, 2021-2022, 2022-2023
*The Revised Estimates are for the entire year and the actuals is till December, 2021

(b): The actual revenue collection as mentioned in reply of part (a) is inclusive of the contribution of variations in fuel prices and GST rates.

(c) & (d): Section 18 of the Constitution (One Hundred and First Amendment) Act, 2016 states that Parliament shall, by law, on the recommendation of the Goods and Services Tax Council, provide for compensation to the States for loss of revenue arising on account of implementation of the goods and services tax for a period of five years.

Central Government is committed for GST compensation to States/UTs for 5 years as per the Constitutional provision. The issue of compensation to States/UTs was also discussed in detail in the 45th GST Council Meeting held in Lucknow. The issue of augmenting resources under GST was also discussed in the said meeting. As a result of the decision by the Council, a Group of Ministers has been framed to look into the issue of rationalisation of GST rates.

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